

BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW  
DELHI

885

Original Application No. 341/2024  
IA NO. 674/2024

IN THE MATTER OF:

Pawan Kumar Banta ...

Applicant

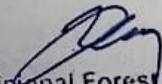
VERSUS

State of Himachal Pradesh & Others ...

Respondents

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Divisional Forest Officer,  
Shimla Forest Division,  
Shimla Respondent.

Date: 24/4/2025

Place: Shimla

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW  
DELHI**

**Original Application No. 341/2024  
IA NO. 674/2024**

**IN THE MATTER OF:**

Pawan Kumar Banta ...

Applicant

**VERSUS**

State of Himachal Pradesh & Others ...

Respondents

**REPLY ON BEHALF OF THE DIVISIONAL  
FOREST OFFICER, SHIMLA TO I.A. NO.  
674/2024**

**MOST RESPECTFULLY SHOWETH:**

1. That the instant reply is being submitted in response to the application seeking implement of the Divisional Forest Officer, Shimla, as a necessary and proper party in the above matter.
2. That the answering officer respectfully submits that the issue concerning alleged encroachment over Government/Forest land adjoining the property owned by Nirvana Woods & Hotels Pvt. Ltd., situated at Village Kiari, Tehsil and District Shimla Rural, has been duly taken up with the concerned revenue authorities.

  
Divisional Forest Officer,  
Shimla Forest Division,  
Shimla

3. That as per official correspondence from Divisional Forest Officer Shimla (Rural) and the office of the Range Forest Officer, Mashobra, the matter was taken up with the Sub Divisional Magistrate (Urban), Sub Divisional Magistrate (Rural) and Tehsildar, Shimla Rural, Tehsildar, Shimla Urban (Copies of letters enclosed as **(Annexure-I)**).
4. That the demarcation exercise for the land adjoining Nirvana Woods & Hotels Pvt. Ltd. under Tehsil Shimla Rural was carried out by the officials of the Revenue Department on 19.12.2024 in the presence of Forest Department officials. However, the demarcation report is still awaited. Necessary follow-up action shall be taken upon receipt of the report.
5. That the demarcation in respect of land falling under Tehsil Shimla Urban has not yet been conducted. The Forest Department can take appropriate action only after the demarcation is duly completed by the Revenue Department.
6. That as per the site inspection report dated 25.05.2025 submitted by the Range Forest Officer, Mashobra, no fresh illicit felling was observed at the site as on 14.05.2024 (**Annexure-II**).
7. That in order to verify any past incidents of illicit felling, a fresh enumeration of trees on a **Khasra-wise basis** is required over the land owned by Nirvana Woods & Hotels Pvt. Ltd., which can only be accurately done post demarcation of the said land.

- 3 -
8. That such enumeration will need to be compared with the previous enumeration list prepared in 2014 to identify any discrepancies or illicit felling.
  9. That considering the property in question is privately owned, any detailed survey or tree enumeration by the Forest Department would require appropriate directions from the Hon'ble Tribunal.

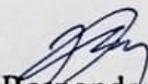
### PRAYER

In view of the above, it is respectfully prayed that this Hon'ble Tribunal may:

- a) Be pleased to take on record the present reply;
- b) Pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Dated : 22/4/2025

Place : Shimla

  
**Respondent**  
Divisional Forest Officer,  
Shimla Forest Division,  
Shimla

-4-

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW  
DELHI**

Original Application No. 341/2024  
IA NO. 674/2024

**IN THE MATTER OF:**

Pawan Kumar Banta ...

Applicant

**VERSUS**

State of Himachal Pradesh & Others ...

Respondents

**Affidavit in support to reply in I.A. NO.  
674/2024**

I, Manish Rampal, HPFS, S/o Shri VK Rampal, aged 54 years, presently holding the additional Charge of Divisional Forest Officer (Rural) Shimla, Himachal Pradesh do hereby solemnly affirm and declare on oath as under: -

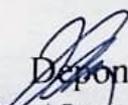
1. That the accompanying reply has been drafted/ prepared under my instructions and directions.
2. That the contents of the reply para No. 1 to 9 are true and correct to the best of my knowledge as derived from the official record which I believe to be true and correct and no part of it is false and no material has been concealed therein.

3. The above deponent further states that the contents of this affidavit from para 1 & 2 are also true and correct and no part of it is false and no material has been concealed therein.

Verified at Shimla on this .....<sup>12<sup>nd</sup></sup> day of April, 2025.

Dated : 12/4/2025

Place : Shimla

  
Deponent  
Divisional Forest Officer,  
Shimla Forest Division,  
Shimla

ANNEXURE - I - 6-

891

No. 5987  
H.P. FOREST DEPARTMENT.

Dated Shimla, the 25-10-2019

From :

Divisional Forest Officer,  
Shimla Forest Division,  
Shimla, H.P.

To :

The Sub-Divisional Magistrate,  
District Shimla H.P.

Subject :- Regarding Demarcation of land mauza Kiyari Rirdka Tutti kandi Shimla.

Sir,

Kindly refer to Sunil Sood letter No. nil dated 15.10.2019 and Nirvana Woods & Hotels Pvt. Ltd. letter No. nil dated 12.2.2019 on the subject cited above.

2 The CWP No. 2641/2018 titled as Daman Kapoor V/s State of H.P. was pending in the Hon'ble High Court of H.P. and was disposed off on dated 5.11.2018 with the liberty to the petitioner to pursue the complaint with the authorities. The Range Forest Officer Mashobra was directed by this office to inquire in to the matter especially from Forest point of view, he inquired and submitted the report with the request that the exact boundaries of private land can only be ascertained after demarcation and the Nirvana Woods & Hotels Pvt. Ltd. vide this office letter No. 9249 dated 16.01.2019 was requested to get the area demarcated at an early possible. 364

The Nirvana Woods & Hotels Pvt. Ltd. had also requested to your office vide their letter No. nil dated 12.2.2019 for the demarcation of the said land. It is therefore requested that in order to dispose off the representation/complaint as made by Sh. Sunil Sood an early and suitable date for demarcation may please be fixed so that the land in question could be demarcated and action as per law could be initiated against the defaulters in case of any infringement of law/forest rules is found on spot.

Divisional Forest Officer,  
Shimla Forest Division,  
Shimla

Endst.No. 5988-89 Dated 25-10-2019

is forwarded to:-

1. Sh. Sunil Sood House No. 143, Sector-7 Panchkula 134109 Haryana for information.
2. R.O. Mashobra for information and necessary action. He is requested to make a liaison with SDM Shimla Rural for getting an early and suitable date of demarcation of the said land by making sincere and personal efforts.

Divisional Forest Officer,  
Shimla Forest Division,  
Shimla.

No. 933  
Himachal Pradesh Forest Department

Dated Shimla-2 28-05-2020

From: Divisional Forest Officer,  
Shimla Forest Division,  
Shimla, HP.

To: The Sub- Divisional Magistrate,  
District Shimla HP.

Subject: Regarding Demarcation of land Mauza Kiyari Rirdka Tutti Kandi

Memo:

This is in continuation to this office memo No. 394 3987\* dated 25.10.2019 on the subject cited above.

2. As has already requested by this office time and again to demarcate the land in order to ascertain the exact boundary of the private land to establish as to whether any violation has been exercised by the private land owner or otherwise. Sh. Sunil Sood has represented to take suitable action against the private land owner but the land in question has not so far been demarcated.

It is once again requested that in order to dispose off the representation/ complaint as made by Sh. Sunil Sood an early and suitable date for demarcation may please be fixed so that the land in question could be demarcated and action as per law could be initiated against the defaulters in case of any infringement of law/forest rules is found on spot.

Divisional Forest Officer,  
Shimla Forest Division,  
Shimla

Endst. No. 934-35 dated 28/05/2020 27.5.2020

Copy is forwarded to:-

1. Sh. Sunil Sood House No. 143, Sector-7 Panchkula 134109 Haryana for information.
2. R.O. Mashobra for information and necessary action. He is requested to make a liaison with SDM Shimla Rural for getting an early and suitable date of demarcation of the said by making sincere and personal efforts.

Divisional Forest Officer,  
Shimla Forest Division,  
Shimla.

(429)

No. 2638  
Himachal Pradesh Forest Department,

Dated Shimla-2/ 21/07/2020

From: Divisional Forest Officer,  
Shimla Forest Division,  
To: The Sub- Division Officer (C),  
Shimla Rural, Tehsil and District Shimla.  
Subject: Regarding Demarcation of Land mauza Kiyari Rirdka, Tuti Kandi  
Tehsil and District Shimla HP.

Sir,

This is in continuation to this office letter No. 5987 dated 25.10.2019 & 933 dated 28.05.2020 on the subject cited above.

2. In this regard it is submitted that the demarcation of the land in question is urgently required, as this office has requested many times to carry out the demarcation, but the same has not been conducted till date. The actual position can only be ascertained after the demarcation is conducted whether any violation of forest laws have been committed or otherwise. It is therefore, requested that the early date of the demarcation may please be fixed. However the revenue papers of the land is also enclosed herewith for taking necessary action please.

Encl As above:

Divisional Forest Officer,  
Shimla Forest Division,  
Shimla-2

Endst. No. 2639 Dated 21/07/2020

Copy is forwarded to RO Mashobra for information and necessary action. He is directed to pursue the matter with concerned SDM at the earliest.

Divisional Forest Officer,  
Shimla Forest Division,  
Shimla-2.

Office of the Divisional Forest Officer,  
Shimla Forest Division (Rural), Shimla  
Himachal Pradesh.



☎ 0177-2623412 (O)  
0177-2628193 (R)  
0177-2623412 (FAX)  
E-mail: [dfoshi-hp@nic.in](mailto:dfoshi-hp@nic.in)

**H. P. FOREST DEPARTMENT, MISTCHAMBER, KHALLINI SHIMLA-171001**

No. FCA/ 8023

/Dated Shimla-171002, the. 31-12-21

To: Sub- Division Officer ( C ),  
Shimla Rural HP.

Subject: Regarding demarcation of land Kiyari Rirdka, Tutukandi, Tehsil and  
District Shimla HP.

Sir,

This is in continuation to this office letters No. 5987 dated  
25.10.2019, 933 dated 28.05.2020 and 2638 dated 21.07.2020 on the subject cited above.

2. In this regard it is submitted that the demarcation of the said land is  
urgently required in respect of a complaint forwarded to this office by State Level  
Environment Impact Assessment Authority. This office has requested you goodself many time  
to carry out the demarcation, but the same has not been conducted after a laps of 2 years and  
2 months. So you are therefore again requested to fix an early date of the demarcation in this  
matter.

*sd*  
Divisional Forest Officer,  
Shimla Forest Division,  
Shimla-2. *OK*

Endst. No. 8024

Dated 31-12-21

Copy is forwarded to R.O Mashobra for information and necessary  
action. He is requested to pursue the matter with SDM Rural Shimla at the earliest.

*sd*  
Divisional Forest Officer,  
Shimla Forest Division,  
Shimla-2. *OK*

*sd*  
30-12-2021

HIMACHAL PRADESH FOREST DEPARTMENT  
OFFICE OF THE MASHOBRA FOREST RANGE  
SHIMLA FOREST DIVISION (R)

No. \_\_\_\_\_/MR

Date \_\_\_\_\_

To:  
The Tehsildar,  
Shimla (Rural)

Subject: Reg... Demarcation of land Kiyari Rirdka, Tutikandi  
Tehsil & Distt. Shimla H.P.

Sir,  
This is with reference to your Office letter no. Teh.SML-(R-I)  
12322 -432 Dated 14/03.2022.

Please find enclosed herewith requisite revenue papers i.e copy  
of Musabi and Jamabandi for conducting demarcation of the complaint registered  
by State Level Environment Impact Assessment Authority in the office of  
Divisional Forest Office Khalini Shimla (Rural) Hence you are request to fix an  
early date of the demarcation of this matter .

This is for favour of information and further necessary action  
please.

Range Forest Officer  
Mashobra Shimla -7

Endst.no. 2843/MR Dated 31/03/2022

Copy 3 D.C.F. Shimla ( Rural ) for favour of information please. This is with  
reference to your office endst. no. 8024 Dated 31.12.2021

P- 556

*RK*

*Amul*

Dy. No. 74  
Date 5-4-2022  
Shimla Forest Division,  
Shimla.

*H*  
Range Forest Officer  
Mashobra Shimla -7

Office of the Divisional Forest Officer,  
Shimla Forest Division (Rural), Shimla  
Himachal Pradesh.



☎ 0177-2623412 (O)  
0177-2628193 (R)  
0177-2623412 (FAX)  
E-mail: [dfoshi-hp@nic.in](mailto:dfoshi-hp@nic.in)

**H. P. FOREST DEPARTMENT, MISTCHAMBER, KHALLINI SHIMLA-171001**

No. FCA/ 3082

/Dated Shimla-171002, the. 5-7-2022

To: Tehsildar,  
Shimla Rural,  
Tehsil & District Shimla HP.

Subject: Regarding demarcation of land Kiyari Rirdka, Tutukandi, Tehsil and District Shimla HP.

Sir,

This is in continuation to Range Forest officer Mashobra office letter No. 2642/MR dated 31.03.2022 on the subject cited above.

2. In this regard it is submitted that the demarcation of the said land is urgently required in order to comply the directions dated 29.04.2022 issued by State Chief Commissioner HP in appeal No. 0140/2021-22 titled Dr. Pawan Kumar Banta Vs DFO Shimla Forest Division, Khalini Shimla (copy enclosed). This office has requested you goodself many times to carry out the demarcation, but the same has not been conducted till date. So you are therefore again requested to fix an early date of the demarcation in this matter.

Encl: As above:

*sd*  
Divisional Forest Officer,  
Shimla Forest Division,  
Shimla-2.

Endst.No. 3083 Dated 5-7-2022

Copy is forwarded to Sub-Division Officer (C), Shimla Rural HP for information and necessary action. This is w.r.t this office letters No. 5987 dated 25.10.2019, 933 dated 28.05.2020, 2638 dated 21.07.2020 & 8023 dated 31.12.2021.

*K.T.*  
Divisional Forest Officer,  
Shimla Forest Division,  
Shimla-2.  
*Bhull*  
4/7/2022

Reminder-III

No.RK/Court Case 4850  
H.P.Forest Department

Dated Shimla,the 11-10-2023

From :

Divisional Forest Officer,  
Forest Division, Shimla, H.P.

To :

The Tehsildar,  
Shimla Rural,  
Tehsil & Distt. Shimla H.P.

Subject :- Regarding demarcation of land Kiyari Rirdka, Tutikandi Tehsil and District Shimla H.P.

Sir,

This is in continuation to Range Forest Officer Mashobra office letter No. 2642/MR dated 31.03.2023 and 3082 dated 05.07.2022 respectively on the subject cited above.

2

In this regard, it is intimated that the demarcation of the said land is urgently required. This office has made requests many times with your office to carry out the demarcation, but the same has not been conducted till date. You are therefore once again requested to fix an early date for demarcation in this matter please.

*K.T.*  
Divisional Forest Officer,  
Shimla Forest Division,  
Shimla-2.

Endst. No. 4851 Dated 11-10-2023

*P-559*  
Copy is forwarded to Sub-Divisional Officer (C), Shimla Rural H.P. for information and necessary action. This is w.r.t. this office letters No. 5987 dated 25.10.2019, 933 dated 28.05.2020, 2638 dated 21.07.2020, 8023 dated 31.12.2021 and 3083 dated 5.7.2022.

*P-344*  
*P-556*  
*K.T.*  
Divisional Forest Officer,  
Shimla Forest Division,  
Shimla-2.

*569*

*P-429*

No. RK/Court Case 633 dated 17-5-2024  
Himachal Pradesh Forest Department

From:

Divisional Forest Officer (Rural),  
Forest Division, Shimla.

To:

The Tehsildar,  
Shimla (Rural),  
Tehsil & District - Shimla, HP.

Subject: Regarding demarcation of land Kiyari Rirdka, Tutikandi, Tehsil and District - Shimla, Himachal Pradesh.

Sir,

Please refer to the Range Forest Officer, Mashobra office letter No. 2642/MR dated 31<sup>st</sup> March, 2022 and this office letter Nos. 3082 dated 5<sup>th</sup> July, 2022 and RK/Court Case/4850 dated 11<sup>th</sup> October, 2023 on the subject cited above.

2. Vide letters referred to above, you were requested to fix the date and time to carry out the Demarcation with respect to the above cited subject many times but, in this regard, neither reply nor any correspondence has been received from your office despite repeated requests whereas the matter has also been listed before the Hon'ble National Green Tribunal At Principal Bench, New Delhi.

Therefore, in this regard, it is once again requested to fix a suitable date and time for carrying out the Demarcation with respect to the above cited subject as the same is urgently required to apprise the Hon'ble Court, please.

*AKJL*  
(Anish Kumar Sharma), IFS  
Divisional Forest Officer (Rural),  
Forest Division, Shimla,  
Telephone: 0177-2623412  
Email: [head-fordivshi-hp@hp.gov.in](mailto:head-fordivshi-hp@hp.gov.in)

Endst. No. RK/Court Case/

Dated Shimla-2, the

Copy is forwarded to the Sub-Divisional Officer (C), Shimla (Rural), in continuation to this office letter Nos. 5987 dated 25<sup>th</sup> October, 2019, 933 dated 28<sup>th</sup> May, 2020, 2638 dated 21<sup>st</sup> July, 2020, 8023 dated 31<sup>st</sup> December, 2021, 3083 dated 5<sup>th</sup> July, 2022 and Endst. No. 4851 dated 11<sup>th</sup> October, 2023 for information and necessary action, please. He/she may kindly direct the concerned Revenue authority to carry out the Demarcation in the above cited subject matter as the matter is pending with the Hon'ble Court, please.

*AKJL*  
(Anish Kumar Sharma), IFS  
Divisional Forest Officer (Rural),  
Forest Division, Shimla,  
Telephone: 0177-2623412  
Email: [head-fordivshi-hp@hp.gov.in](mailto:head-fordivshi-hp@hp.gov.in)



HIMACHAL PRADESH FOREST DEPARTMENT  
OFFICE OF RANGE FOREST OFFICER  
FOREST RANGE MASHOBRA



NO.....

DATE.....

**Urgent matter**  
**(Enchroachment related)**

From:-Range Forest Officer,  
Mashobra.

To:-Tehsildar,  
Shimla (Rural).

Sub:-Application for demarcation of govt. land bearing Kh. No.633,634,650,651,625 Mohal-Kiyari Tehsil Shimla-Rural Distt. Shimla, adjoining Nirvana woods and Hotels Pvt. Ltd. village Kiari, Tehsil Shimla Rural &Distt.-Shimla and other private lands.

Sir,

Please consider this in continuation of this office letter no. 624/MR dated 20.07.2024 regarding the complaint preferred to undersigned regarding illegal encroachment over the govt. land by Nirvana woods and Hotels Pvt. Ltd. Village Kiari, Tehsil Shimla Rural &Distt.-Shimla HP. Factual position on spot can be clarified only after carrying out proper demarcation of the land in question i.e. Kh.No. 633,634,650,651,625 Mohal-KiyariTehsil-Shimla-Rural Distt. Shimla HP. Hence you are hereby requested to get the demarcation done in presence of both the parties at the earliest so that further necessary actions can be taken in this regard by the department. Necessary revenue papers are hereby attached for your kind reference please.

Enclosed: - Copy of jamabandi-5 nos

Copy of musabi-1 nos

By No. 3589  
Date... 21-10-2024  
Shimla Forest Division,  
Shimla.

(Ajeet Kumar)  
Range Forest Officer,  
Mashobra Forest Range,  
Mashobra Shimla  
18894638967  
rfomashobra-shi@hp.gov.in

Endst. no. 1322/MR dated 18-10-2024

Copy to

1. DFO Shimla R for information.
2. BO Shoghi for information and necessary action.

45

(Ajeet Kumar)  
Range Forest Officer,  
Mashobra Forest Range,  
Mashobra Shimla  
18894638967  
rfomashobra-shi@hp.gov.in

- 15 -

No.RK/Court Case 4473  
H.P.Forest Department

Dated Shimla, the 12/12/2024

From :

Divisional Forest Officer,  
Forest Division, Shimla, H.P.

To :

The Tehsildar,  
Shimla (Rural),  
Tehsil & District Shimla H.P.

Subject :- Regarding demarcation of land Kiyari Rirdka, Tutikandi, Tehsil and District Shimla Himachal Pradesh.

Sir,

Please refer to Range Forest Officer, Mashobra office letter No. 2642/MR dated 31.03.2022, this office letters No 3082 dated 5.07.2022, 4850 dated 11.10.2023, 633 dated 17.05.2024 and R.F.O. Mashobra letter No.1322/MR dated 18.10.2024 on the subject cited above.

Vide letters referred to above, you were requested to fix the date and time to carry out the demarcation with respect to the above cited subject many times but in this regard, neither reply nor any correspondence has been received from your office dispite repeated requests.

Therefore, in this regard, it is once again requeste to fix a suitable date and time for carrying out the demarcation with respect to the above cited subject as the same is urgently required.

  
 (Dhivya N), IFS  
 Divisional Forest Officer,  
 Forest Division, Shimla.

Endst. No.RK/Court Case/ 4474

Dated 12/12/24

Copy is forwarded to the Sub-Divisional Officer (C), Shimla (Rural in continuation to this office letters Nos 5987 dated 25.10.2019, 933 dated 28.5.2020, 2638 dated 21.07.2020, 8023 dated 31.12.2021, 3083 dated 5.07.2022, 4851 dated 11.10.2023 and 634 dated 17.05.2024 for information and necessary action please. It is requested that may kindly direct the concerned Revenue authority to carryout the demarcation of the above cited matter please.

  
 (Dhivya N), IFS  
 Divisional Forest Officer,  
 Forest Division, Shimla.

- 16 -

No.RK/Court Case 6085  
H.P.Forest Department

Dated Shimla, the 4/2/2025

From :

Divisional Forest Officer,  
Forest Division, Shimla, H.P.

To :

The Tehsildar,  
Shimla (Rural),  
Tehsil & District Shimla H.P.

Subject :- Regarding demarcation of land Kiyari Rirdka, Tutikandi, Tehsil  
and District Shimla Himachal Pradesh.

Sir,

Please refer to Range Forest Officer, Mashobra office letter No. 2642/MR dated 31.03.2022, this office letters No 3082 dated 5.07.2022, 4850 dated 11.10.2023, 633 dated 17.05.2024, R.F.O. Mashobra letter No.1322/MR dated 18.10.2024 and letter No. R/K/Court Case 4473 dated 12/12/2024 on the subject cited above.

Vide letters referred to above, you were requested to fix the date and time to carry out the demarcation with respect to the above cited subject many times but in this regard, neither reply nor any correspondence has been received from your office despite repeated requests. On the above matter IA No. 674/2024 has been filed in the National Green Tribunal Principal Bench New Delhi and the case listed on 28.04.2025.

Therefore, in this regard, it is once again requested to fix a suitable date and time immediately for carrying out the demarcation with respect to the above cited subject as the same is urgently required.

  
(Dhivya N), IFS  
Divisional Forest Officer,  
Forest Division, Shimla.

Endst. No.RK/Court Case/ 6086 Dated 4/02/2025

Copy is forwarded to the Sub-Divisional Officer (C), Shimla (Rural in continuation to this office letters Nos 5987 dated 25.10.2019, 933 dated 28.5.2020, 2638 dated 21.07.2020, 8023 dated 31.12.2021, 3083 dated 5.07.2022, 4851 dated 11.10.2024, 634 dated 17.05.2024 and 4474 dated 12.12.2024 for information and necessary action please. It is requested that may kindly direct the concerned Revenue authority to carry out the demarcation of the above cited matter please.

  
(Dhivya N), IFS  
Divisional Forest Officer,  
Forest Division, Shimla.



HIMACHAL PRADESH FOREST DEPARTMENT  
OFFICE OF RANGE FOREST OFFICER  
FOREST RANGE MASHOBRA



NO. \_\_\_\_\_

DATE... 04/07/2024

From: Range Forest Officer  
Mashobra Forest Range

To:- 1.) The Tehsildar  
Shimla (Urban)

2) The Tehsildar  
Shimla (Rural)

The Architect Planner  
M.C. Shimla

Subject: Regarding Encroachment of Govt. Land / Private Land and unauthorized Road in Forest land area by Nirvana Woods and Hotels Private Ltd. Village Kiari and Rirka Tehsil and Distt. Shimla H.P.

Sir,

With respect to the subject cited above a complaint was made by Sh. Pawan Kumar Banta in office of undersigned and field officials of Forest Department has gathered information from the field revenue authorities and it has been reported that the Nirvana Woods and Hotels Pvt. Ltd. Village Kiari and Rirka Tehsil and Distt. Shimla falls under the Territorial jurisdiction of Patwar Circle Badhai Tehsil Shimla Rural, Patwar Circle Phagli of Tehsil Shimla Urban. To clarify the actual status/ position of the land under question relevant information will be required from the revenue record of both the Tehsils. Further this area falls under the jurisdiction of Municipal Corporation Shimla.

It is has been decided to visit the Nirvana Woods and Hotels Pvt. Ltd. Village Kiari and Rirka Tehsil and Distt. Shimla on dated 11.07.2024 on 11:00 AM to clarify the actual status/ position of Land in question for which presence of your staff will be required. Hence your good self is requested to depute your field staff to be present on site on above mentioned date and time with all relevant records so that factual position at site can be clarified and further action can be initiated in this regard.

Range Forest Officer  
Mashobra Forest Range  
Mashobra, Shimla-7



HIMACHAL PRADESH FOREST DEPARTMENT  
OFFICE OF RANGE FOREST OFFICER  
FOREST RANGE MASHOBRA



NO. 1311/MR.

DATE...18/10/24..

**Urgent matter**  
**(Enchroachment related)**

From:-Range Forest Officer,  
Mashobra.

To:-Tehsildar,  
Shimla (Urban).

Sub:-Application for demarcation of govt. land bearing Kh. No.1363,1351 & 1425 Mohal-Panjdi Tehsil Shimla-Urban Distt. Shimla, adjoining Nirvana woods and Hotels Pvt. Ltd. village Kiari, Tehsil Shimla Rural & Distt.-Shimla and other private lands.

Sir,

Please consider this in continuation of this office letter no. 626/MR dated 20.07.2024 regarding the complaint preferred to undersigned regarding illegal encroachment over the govt. land by Nirvana woods and Hotels Pvt. Ltd. Village Kiari, Tehsil Shimla Rural & Distt.-Shimla HP. Factual position on spot can be clarified only after carrying out proper demarcation of the land in question i.e. Kh. No.1363,1351 & 1425 Mohal-Panjdi Tehsil Shimla-Urban. Hence you are hereby requested to get the demarcation done in presence of both the parties at the earliest so that further necessary actions can be taken in this regard by the department. Necessary revenue papers are hereby attached for your kind reference please.

Enclosed: - Copy of jamabandi-1 nos  
Copy of musabi-1 nos

(Ajeet Kumar)  
Range Forest Officer, Mashobra  
☎ 88946-38967  
✉ [rfomashobra-shi@hp.gov.in](mailto:rfomashobra-shi@hp.gov.in)

Endst. no. 1312-13.....dated. 18/10/24

Copy to

1. ✓ DFO Shimla R for information.
2. ✓ BO Shoghi for information and necessary action.

ole

(Ajeet Kumar)  
Range Forest Officer, Mashobra  
☎ 88946-38967  
✉ [rfomashobra-shi@hp.gov.in](mailto:rfomashobra-shi@hp.gov.in)



HIMACHAL PRADESH FOREST DEPARTMENT  
OFFICE OF RANGE FOREST OFFICER  
FOREST RANGE MASHOBRA



NO. 1321/MR

DATE 18-10-2024

**Urgent matter**  
**(Encroachment related)**

From:-Range Forest Officer,  
Mashobra.

To:-Tehsildar,  
Shimla (Rural).

Sub:-Application for demarcation of govt. land bearing Kh. No.633,634,650,651,625 Mohal-Kiyari Tehsil Shimla-Rural Distt. Shimla, adjoining Nirvana woods and Hotels Pvt. Ltd. village Kiari, Tehsil Shimla Rural & Distt.-Shimla and other private lands.

Sir,

Please consider this in continuation of this office letter no. 624/MR dated 20.07.2024 regarding the complaint preferred to undersigned regarding illegal encroachment over the govt. land by Nirvana woods and Hotels Pvt. Ltd. Village Kiari, Tehsil Shimla Rural & Distt.-Shimla HP. Factual position on spot can be clarified only after carrying out proper demarcation of the land in question i.e. Kh.No. 633,634,650,651,625 Mohal-Kiyari Tehsil-Shimla-Rural Distt. Shimla HP. Hence you are hereby requested to get the demarcation done in presence of both the parties at the earliest so that further necessary actions can be taken in this regard by the department. Necessary revenue papers are hereby attached for your kind reference please.

Enclosed: - Copy of jamabandi- 5 nos  
Copy of musabi- 1 nos

(Ajeet Kumar)  
Range Forest Officer  
Mashobra Forest Range  
Mashobra Shimla  
188946-38867  
rfomashobra-shi@hp.gov.in

Endst. no. 1322-1323 dated 18-10-2024

Copy to

1. DFO Shimla R for information.
2. BO Shoghi for information and necessary action.

(Ajeet Kumar)  
Range Forest Officer  
Mashobra Forest Range  
Mashobra Shimla  
188946-38867  
rfomashobra-shi@hp.gov.in



HIMACHAL PRADESH FOREST DEPARTMENT  
OFFICE OF RANGE FOREST OFFICER  
FOREST RANGE MASHOBRA



NO. 1737/MP

DATE 23-12-2024

Urgent matter  
(Enchroachment related)  
Reminder-I

From:-Range Forest Officer,  
Mashobra.

To:-Tehsildar,  
Shimla (Urban).

Sub:-Application for demarcation of govt. land bearing Kh. No.1363,1351 & 1425 Mohal-Panjdi Tehsil Shimla-Urban Distt. Shimla, adjoining Nirvana woods and Hotels Pvt. Ltd. village Kiari, Tehsil Shimla Rural & Distt.-Shimla and other private lands.

Sir,

Please consider this in continuation of this office letter no. 626/MR dated 20.07.2024 & 1131/MR dated 18.10.2024 regarding the complaint preferred to undersigned regarding illegal encroachment over the govt. land by Nirvana woods and Hotels Pvt. Ltd. Village Kiari, Tehsil Shimla Rural & Distt.-Shimla HP. Factual position on spot can be clarified only after carrying out proper demarcation of the land in question i.e. Kh. No.1363,1351 & 1425 Mohal-Panjdi Tehsil Shimla-Urban. Hence you are hereby requested to get the demarcation done in presence of both the parties at the earliest so that further necessary actions can be taken in this regard by the department. Necessary revenue papers stands already submitted in the earlier correspondence.

*Handwritten signature*

(Ajeet Kumar)  
Range Forest Officer, Mashobra  
☎ 88946-38967  
✉ [rfomashobra-shi@hp.gov.in](mailto:rfomashobra-shi@hp.gov.in)

Endst. no. 1738-39/MP dated 23-12-2024

Copy to

1. DFO Shimla R for information.
2. BO Shoghi for information and necessary action.

*Handwritten initials*

*Handwritten signature*

(Ajeet Kumar)  
Range Forest Officer, Mashobra  
☎ 88946-38967  
✉ [rfomashobra-shi@hp.gov.in](mailto:rfomashobra-shi@hp.gov.in)



HIMACHAL PRADESH FOREST DEPARTMENT  
OFFICE OF RANGE FOREST OFFICER  
FOREST RANGE MASHOBRA



NO. 25/MR

DATE 03/04/2025

Reminder-II

From:-Range Forest Officer,  
Mashobra.

To:- Tehsildar,  
Shimla (Urban).

Sub:-Application for demarcation of govt. land bearing Kh. No.1363,1351 & 1425 Mohal-Panjdi Tehsil Shimla-Urban Distt. Shimla, adjoining Nirvana woods and Hotels Pvt. Ltd. village Kiari, Tehsil Shimla Rural & Distt.-Shimla and other private lands.

Sir,

Please consider this in continuation of this office letter no. 626/MR dated 20.07.2024, 1311/MR Dated 18.10.2024 & 1737/MR dated 23.12.2024 regarding the complaint preferred to undersigned about illegal encroachment over the govt. land by Nirvana woods and Hotels Pvt. Ltd. Village Kiari, Tehsil Shimla Rural & Distt.-Shimla HP. Factual position on spot can be clarified only after carrying out proper demarcation of the land in question i.e. Kh. No.1363,1351 & 1425 Mohal-Panjdi Tehsil Shimla-Urban. Hence you are hereby once again requested to get the demarcation done in presence of both the parties at the earliest so that further necessary actions can be taken in this regard by the department. Necessary revenue papers stands already submitted vide earlier correspondences in this regard pls.

Dy. No. : 181  
Date... 03/04/2025.....  
Shimla Forest Division  
Shimla

(Ajeet Kumar)  
Range Forest Officer, Mashobra  
Mob: -8894638967  
Email: -rfomashobra-shi@hp.gov.in

Copy to: 26/MR dated 03/04/2025

1. DFO Shimla R for information.

RK  
HS

(Ajeet Kumar)  
Range Forest Officer, Mashobra  
Mob: -8894638967  
Email: -rfomashobra-shi@hp.gov.in



HIMACHAL PRADESH FOREST DEPARTMENT  
OFFICE OF RANGE FOREST OFFICER  
FOREST RANGE MASHOBRA



NO. 283/MR.

DATE. 25-5-2024

From:-Range Forest Officer,  
Mashobra.

To:-Divisional Forest Officer,  
Shimla (Rural).

Sub:-Encroachment on Government and Private Land & Unauthorised Road in the Forest Land Area by Nirvana woods and Hotels Pvt. Ltd. Village Kairi & Riraka Tehsil and District Shimla.

Ref:-Endst. no. /RK/Complaint Mashobra/6566 Dated Shimla-2, the 27 Dec, 2023

Sir,

Please consider this in continuation of letter no. 4078/MR dated 16.01.2024 endst.no. 5077-78 dated 31.01.2024 & Endst.no.158-59 dated 01.05.2024 in this regard as per the instructions received from the higher authority and as per the instructions issued vide memo. No. Ft. 67-36/84 (Mgt) Rampur Vol-VII dated 09.04.2024 and Ft. 772-34/80 (Mgt) Misc/Vol-IV, dated 14.03.2022, complainant Sh. Pawan Kumar Banta was asked (Copies attached) time and again to attend the inspection of the site and to cooperate in the inquiry, but he has neither attended the inquiry nor has sent any intimation to the forest officials at any other time. Finally on dated 14.05.2024 (FN) undersigned along with concerned staff had visited the spot & following onsite observations is hereby submitted for you kind perusal please.

Sr.No.	Issue raised by complainant	Onsite observations as on the date of inspection	Remarks
1.	Illicit felling	No fresh illicit felling of any kind found on spot as on the date of inspection.	More time required to scrutinize old record.
2.	Illegal construction of road	Matter can be clarified only after taking proper demarcation of land in question.	More time is required to take further necessary action.
3.	Unauthorised encroachment over Govt. land	Matter can be clarified only after taking proper demarcation of land in question.	More time is required to take further necessary action.

Matter has been inquired preliminarily and final report in this regard will be submitted after taking proper demarcation of the area.

(Ajeet Kumar)

Range Forest Officer, Mashobra

☎ 88946-38967

✉ rfomashobra-shi@hp.gov.in

Endst. 284/M dated. 25-5-2024

- Copy to BO Shogi for further necessary action. He is directed to procure revenue record of govt. land falling nearby Nirvana woods and Hotels Pvt. Ltd. Village Kairi & Riraka Tehsil and District Shimla and submit the same to this office so that matter can be taken with the revenue authority for proper demarcation of the area.

(Ajeet Kumar)

Range Forest Officer, Mashobra

☎ 88946-38967

✉ rfomashobra-shi@hp.gov.in